

1	2	3	4
Sultanpur	5	0	0
Unnao	2	0	0
Varanasi	9	1	0
Kasganj	5	0	0
Kanpur Dehat	5	0	0
TOTAL	365	9	6

**Notice to NGOs for details of foreign grants**

2136. SHRI BHUBANESWAR KALITA: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government has issued notices to Non-Governmental Organisations (NGOs) to furnish details of their income and expenditure within a stipulated time-frame in respect of foreign grants that they received;

(b) if so, the total number of NGOs which have received foreign grants and how many of them have responded to the notice; and

(c) what action is being contemplated by Government against those NGOs which have failed to comply with Government order including denial of renewal of permission under the Foreign Contribution Regulation Act?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) to (c) As per section 18 of the Foreign Contribution (Regulation) Act, 2010 (FCRA, 2010) read with Rule 17 (1) of the Foreign Contribution (Regulation) Rules, 2011 every person/association who have received foreign contribution under the Act, shall submit a signed or digitally signed report electronically online in Form FC-4 with scanned copies of income and expenditure statement, receipt and payment account and balance sheet for every financial year within nine months of the closure of such financial year. Accordingly, this Ministry has issued notices from time to time to such associations who have not filed timely Returns/accounts in Form FC-4.

During the year 2016-17, 22,066 Associations have filed accounts/returns in form FC-4. Out of these 17,410 Associations have actually received Foreign Contribution.

Action as per the provision of section 13,14 and 16 of the FCRA, 2010 is taken against the Associations, who are not filing report in Form FC-4 within the stipulated time.

#### **Inclusion of languages in Eighth Schedule**

2137. SHRI RITABRATA BANERJEE: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that Government has decided to implement the Sitakant Mohapatra Committee recommendation of inclusion of 38 other languages in the Eighth Schedule;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) At present there is no established set of objective criteria for inclusion of languages in the Eighth Schedule to the Constitution of India. As the evolution of dialects and languages is dynamic, influenced by socio-economic-political developments, it is difficult to fix any criterion for languages, whether to distinguish them from dialects, or for inclusion in the Eighth Schedule to the Constitution of India. Thus, both the earlier attempts, through the Pahwa (1996) and Sitakant Mohapatra (2003) Committees to evolve such fixed criteria have not borne fruit.

#### **Posting of women police personnel in police stations**

2138. SHRI ANUBHAV MOHANTY: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether in those Police Stations which do not have women police officers/personnel, women victims hesitate to report crime against them to male police personnel and hence, such crimes go unreported;

(b) what measures Government would take to post more women police personnel in police stations particularly in the semi-urban, rural and tribal areas to encourage women victims to report crime against them; and

(c) whether Government would consider appointing special police officers/wardens from among the natives in such areas where there are no women police personnel so that they can help the women victims to register their complaints?